

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16927/2001

(From the judgement and order dated 19/03/2001 in MFA 859/90
of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. SARASWATH FILMS

Petitioner (s)

VERSUS

REGIONAL DIRECTOR, E.S.I. CORPORATION

Respondent (s)

(With prayer for interim relief and office report)
With

SLP(C)No.17227/2001

(With prayer for interim relief and office report)

Date : 21/01/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. V.A.Mohta, ,Sr.Adv.
Mr. V.B.Saharya,adv.
M/s Saharya & Co.,Adv.

For Respondent (s) Mr. C.S.Rajan,Sr.adv.
Mr. V.J. Francis,Adv.
Mr. P.I.Jose,adv.
Mr. J enis,adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Service is sufficient.
Counter has been filed.
The cases will be listed for final disposal on a
non-miscellaneous day after two weeks.

.SP1

The cases will
(Suman Wadhwa) (S.Malkani)
Court Master Court Master